

increased from 20,000 tonnes in March, 1983, to 25,000 tonnes in April, 1983, 30,000 tonnes in May, 1983 and 35,000 tonnes in June, 1983 and the same level of allocation has been maintained since then. The allocations from the Central Pool being supplemental in nature, it is not always possible to cater to the preferential food habits in entirety.

#### **Performance of Indian Cricket Team**

292. SHRI KAMAL NATH : Will the Minister of SPORTS be pleased to state :

(a) whether Government are aware of the poor performance of Indian Cricket team in two successive series with Pakistan and West Indies ;

(b) if so, whether Government propose to take any steps to ensure a better performance in future ; and

(c) if so, the details thereof ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS (SHRI ASHOK GEHLOT) : (a) The Indian cricket team drew the test series with the Pakistan cricket team but lost the series to the West Indies cricket team.

(b) and (c). Anxiety regarding the performance of the Indian team in the series against the West Indies cricket team has been brought to the notice of the Board of Control for Cricket in India which is responsible for the raising and maintenance of standard of cricket in India, so that it may take remedial steps.

#### **Price rise of Commodities Supplied through FPS**

293. SHRI P.K. KODIYAN : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) how many times the prices of Commodities supplied through Fair Price Shops and Public Distribution outlets were increased and to what extent during the year 1983 ; and

(b) reasons for the same ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) : (a) and (b). The essential commodities which are supplied by the Central Government to the State Governments/ Union Territory Administrations for issue through the Public Distribution System are wheat, rice, sugar, imported edible oils and kerosene, apart from soft coke and controlled cloth. Of these, the prices of wheat and kerosene were increased during the year 1983.

The price of wheat was enhanced from Rs. 160 to Rs. 172 per quintal with effect from 15.4.83 to neutralize the effect of the increased support price of wheat during 1983-84 season. The basic ceiling selling price in respect of Kerosene was raised to Rs. 1,644.93/Kl. with effect from 18.3.83 as a result of withdrawal of the dual pricing policy under which prices of Kerosene were fixed at Rs. 1,544.93/Kl. (subsidized) and Rs. 2844.93/Kl. (non-subsidized) effective from 15.2.83. The increase in the basic ceiling selling price of Kerosene was effected due to increase in the costs of production, operation and distribution, the development requirements of the petroleum sector, the balance of payment situation and the inclusion of actual railway freight in selling prices.

#### **Acquisition of Deep Sea Fishing Trawlers**

294. SHRI NITYANANDA MISRA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether efforts have been made by Government for the acquisition of deep sea trawlers during the current plan period ;

(b) if so, what target had been set for acquisition of deep sea trawlers during the Sixth Plan ;

(c) the number of trawlers acquired by different States in the present plan period so far ; and

(d) the details thereof ?

THE MINISTER OF STATE IN THE

MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) The Government do not acquire deep sea fishing vessels for commercial purposes. However, entrepreneurs and firms are allowed to import these vessels or to get them constructed indigenously after availing of subsidy.

(b) During the Sixth Plan addition of 300 deep sea fishing vessels to the existing fleet was targeted. This was subsequently revised to 00. The break-up is as under :

(1) Chartered vessels	100
(2) Imported vessels	40
(3) Indigenous vessels	30
(4) Vessels arising from obligatory purchase under chartering	30
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Total :	200
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(c) and (d). No deep sea fishing vessel has been acquired by any of the State Undertakings during the present Plan period. However, the following State Sector Undertakings have been permitted to operate foreign fishing trawlers on charter :

(i) Gujarat Fisheries Development Corporation Limited	10 Nos.
(ii) Orissa Maritime and Chilka Area Development Corporation	10 Nos.
(iii) Kerala Fisheries Corporation Limited.	4 Nos.

**M.P. Rajasthan Inter State Control Board Decision to Upgrade Committee of Water Regulation**

295. SHRI DILEEP SINGH BHURIA : Will the Minister of IRRIGATION be pleased to state :

(a) whether it is a fact that M.P. Rajasthan Inter State Control Board in its meeting on 30th October, 1981 decided to

upgrade the Standing Committee No. 2 already set up for taking decision of the water regulation by including representative from Central Water Commission ;

(b) has this been implemented and if not, the reasons therefor ; and

(c) whether Madhya Pradesh has requested Government of India for convening a meeting for solving this problem and if so, action taken by Government of India in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : (a) to (c). The Government of Rajasthan have reported that, in the meeting of the Inter-State Control Board of Madhya Pradesh and Rajasthan held at Jaipur on 30.10.1981, inclusion of the Member (Water Resources), Central Water Commission in the Standing Committee No. 2 was not even discussed. The decision in the meeting of the Board was that the Standing Committee No. 2 may be upgraded at the Government level and the Secretaries in Irrigation Departments, as also the technical members of the Electricity Board of the two State Governments be included.

Recently in an official level meeting of the two States convened by the Centre in January, 1984 the matter regarding timely and adequate supplies to Madhya Pradesh from Right Canal of Chambal Project and also inclusion of a Central representative in the Standing Committee No. 2 which looks into regulation of supplies to both Madhya Pradesh and Rajasthan were discussed. Representatives of both the States proposed that they would further look into this matter.

**Implementation of Land Reform Measures**

296. KUMARI PUSHPA DEVI SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether Government have laid emphasis on expediting the implementation of land reform measures in the country during the Sixth Plan ;

(b) if so, the details of the State-wise